SHRI R. VENKATARAMAN: 1 have nothing to add.

STATEMENT BY MINISTER

Report of the Godavari Water Disputes Tribunal

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): Sir, the Godavari Water Disputes Tribunal has today forwarded to the Central Government its Further Report. With the .submission of this Report, the long outstanding dispute relating to the Godavari waters has been settled. Shri Justice R. S. Bachawat, a former Judge of the Supreme Court is the Chairman of this Tribunal. Shri Justice D. M. Bhandari, retired Chief Justice of Rajasthan High Court and Shri Justice D. M. Sen, retire Judge of Gauhati High Court are the other Members.

It may be recalled that as the dispute amongst the States of Andhra Pradesh, Karnataka, Madhya Pra desh, Maharashtra and Orissa could not be settled by negotiations, the Government of India had constituted the Godavari Water Disputes Tribunal on the 10th April, 1969 for adjudication, under the Inter-State Water Disputes Act, 1956. Another Tribunal namely the Krishna Water Disputes Tribunal was also set up the same day. As the water disputes were inter-linked and some of the parties to the disputes were common, membership of both the Tribunals was kept the same. The parties to both the Krishna and Godavari water disputes agreed that the Krishna case be heard first. The Krishna case w»i accordingly taken up first and the Krishna Tribunal gave its final report in May, 1976 which was thereafter published and became effective. The Godavari case was heard later.

In November, 1979, the Godavari Tribunal submitted its report setting out the facts as found by it and giving its decision on matters referred to it-As per the Act, further clarifications or guidance could be sought from the Tribunal on points not originally referred to it, within a period of three months from the date of decision. The Further Report submitted today gives its directions on reference,s made to the Tribunal by the Centre and some of the party States. The main features of the award of the Godavari Tribunal are as under:

- (1) From time to time, the five States had entered into various agreements for the distribution ot waters of the Godavari River. The Tribunal has ordered that the agreements should all be observed and carried out by the party States.
- (2) Maharashtra has been allowed the use of all the waters of the river Godavari upto Paithan dam site including the Pravara Sub-basin and the waters upto certain specified dam sites in the other river systems flowing in Maharashtra area. In addition, Maharashtra has also been allotted about 215 TMC in the various Subbasins for other projects and minor irrigation schemes.

Karnataka has been allotted 17.77 TMC.

Madhya Pradesh has been allowed the use of all the waters in the Pranhita sub-basin upto Nandana, Amla, Dokdoh, Mohgaon Integrated Projects and Sovana Nalla Project in Pranhita sub-basin, all the waters in the Wainganga sub-Valley upto specific project sites and waters. ^ of other tributeries upto certain specific sites. In addition, Madhya Pradesh has been allotted 412 TMC for its various major and minor schemes in the various sub-basins in which it is interested.

77

Orissa has been allowed the use of all the waters of the river Iridic vati upto the Upper Indravati Project site, diversion of about 90 TMC from the Indravati sub-basin to Mahanadi Basin, use of the balance waters after ensuring a quantum of 45 TMC at the Orissa-Madhya Pradesh border. In addition, ifc has also been allowed the use of waters of the river Sabari upto the boundary between Orissa and Madhya Pradesh and on other specified tributaries. In addition, Orissa has been allocated a quantity of 77 TMC for major and minor schemes in the Sabari sub-basin.

Andhra Pradesh has been allowed the use of balance water in the Godavari sub-basin downstream of Pochampad and other rivers and specified project sites. Certain specific quantities of waters to be used on specific projects have been indicated. Andhra Pradesh has also been permitted to divert 85 TMC directly from Inchampalli Project.

- (3) The decision of the Tribunal provides for construction of a number of projects as joint projects between the States. It also provides for diversion of water from the Polavaram Barrage to the Krishna Basin and a share of the Upper States as a result of such diversion.
- (4) The Tribunal has directed that the Polavaram Project shall be cleared by the Central Water Commission for FRL|MWL plus 150 feet as expeditiously as possible, that the matter of the design of the dam and its operation schedule shall be left to the Central Water Commission which they shall decide keeping in view the Agreements between the parties, including the Agreement of the 2nd April, 1980 and that if there is to be any change in the operation schedule as indicated in the Agreement of the 2nd April, 1980 it shall be made only after consultation with the Parties concerned.

With this direction by the Tribunal, the long standing dispute relating to the diversion of the Godavari waters into the river Krishna from the Polavaram Project of Andhra Pradesh has also been amicably settled. The States of Andhra Pradesh, Maharashtra and Karnataka have also agreed to their respective shares as a result of this diversion. The States of Maharashtra and Karanataka will be entitled to utilise their shares in the Krishna from the date of clearance of the Polavaram Project by the Central Water Commission irrespective of the actual diversion taking place.

- (5) The decision of the Tribunal also gives liberty to each of the party-States to divert any part of the share of the Godavari waters allocated to it from the Godavari basin to any other basin. It also provides that nothing contained in the decision shall prevent its altera-tion, amendment or modification by agreement between the Parties or by legislation by Parliament.
- (6) The States will bear their own cost of appearing before the Tribunal. The expenses of the Tribunal will be apportioned and paid by the States in equal shares.

Under the Inter-State Water Disputes Act, the Central Government is required to publish the decision of the Tribunal in the official gazette and the decision shall thereupon become final and binding on the parties to the dispute and shall be given effect to by them. Action to publish the decision is being initiated accordingly.

The Godavari is the largest Peninsular river and ranks second in the country, covering in its basin an area of 1,20,800 sq. miles which is nearly 10 per cent of the total geographical area of the country. The Tribunal's decision will now pave the way for early execution of several projects.

भी शिव चन्द्र शा (विहार) : श्रीमन्, भ्रभी मंत्री महोदय ने गांदावरी बाटर डिसप्यूट्स ट्राइबयनल के फैसले के बारे में जिक्क किया है। उन्होंने कहा कि इस फैसले से महाराष्ट्र, कर्नाटक श्रीर सान्ध्र प्रदेश ब्रादि राज्यों के पानी संबंधी सब विवाद हल हो जाएंगे ग्रीर फलां फलां प्रोजेक्ट के जरिए सब पानी का इस्तैमाल ठीक ढंग से होगा । लेकिन मैं यह जानना चाइता हं कि इन सब विवादों को दूर करने के लिये क्या भविष्य में किसी अन्य ट्राइब्युनल की नरूरत नहीं होगी ? इसके साथ-साथ मैं यह भी जानना चाहता है कि गारलैण्ड कैनाल स्कीम के नाम से एक योजना चालू करने की जो बात थी उसका क्या हथा? मैं समझता हं कि अगर उसूस्कोम को लागु किया जाएगा तो भविष्य में पानी के जितने भी डिसप्यट्स होंगे उनको भासानी से हल किया जा सकता है भीर पानी का इस्तेमाल भी ठीक हंग से हो सकता है। इसलिए मैं जानना चाहता हूं कि इस स्कीम को लागुकरने के लिए क्या धापने कोई नक्सा बनाया है ? उस योजना पर कितना खर्च होगा,इसका क्या बापने कोई हिसाब लगाया है? इसके साथ-साथ श्री के० एल० राव ने एक योजना बनाई थी कि गंगा से लेकर काबेरी तक एक नहर बनाई जाये घीर समस्त पानी का इस्तिमाल किया जाये । इसमें यह भी कहा गया था कि इस योजना से सारे वाटर डिसप्युटर खत्म हो जाएंगे। मैं तो यह कहना चाहता हूं कि इस दाइब्युनल से ही सारे विदाद खत्म नहीं हो जाएंगे । This is thinkering with the problem. फिर कर्नाटक और महाराष्ट्र में विवाद होगा भीर कर्नाटक भौर भ्रान्ध्र प्रदेश में विवाद उत्पन्न होगा। इसलिए मैं यह जानना चाहता हूं कि इन विवादों के रेडिकल समाधान के लिए द्याप क्या उपाय कर रहे हैं भीर यह जी गारलैण्ड कैनाल स्कीम है इसको जल्दी से जल्दी लाग् करने के लिए भ्राप क्या कर रहे हैं ?

श्री केबार पांडे: श्रीमन्, श्री यस्तूर की एक गारलैंग्ड कैनाल स्कीम श्री श्रीर बह साउथ के लिए श्री श्रीर नार्च के लिए उन्होंने

एक हिमालयन कैनाल की रूपरेखा बनाई थी। यह इतनी बड़ी स्कीम हद कि जब इसकी जांच-पहताल हुई तो दतःगा गया कि इस पर 24 हजार दरीड रुपये खर्च होंगे । फिर उसका डिटल में एक्जाभिनेशन किया गया तो माल्म हथा कि यह एक्यम प्रेविटकल नहीं है। इस योजना एर जो 24 हजार करोड़ रुपये खर्च भरने की बात पहले कही गई थी,आँच करने पर यह मालम हुआ कि इस योजना पर इससे पीच सी टाइम्स ज्यादा खर्च होगा । इस प्रकार से यह इम्प्रैविटकल स्कीम थी । इसलिए उस स्कीम को ड्राप किया गया है। हमने अब एक नेशनल परस्पेबिटव जार दी डेवलपमेन्ट आफ वाटर रसोसँज के बारे में सोचा है 'इस संबंध में हाल ही इमने एक बैठक भी बुलाई थी जिसमे स्टेट्स के एरीगेशन सेकेटरील ग्रीर चीफ इंजीनियसं ने भाग लिया था। इस बैठक में इस नेशनल परस्पेविटव फर दी हेवलमेन्ट ब्राफ बाटर रिसोर्सेंब के बारे में सोचा गया है भीर हमे उत्तरा इन्बेस्टिनेशन करना है। उस स्कीम के मुलाबिक वह सीचा गया है कि हिमालय की तराई में जितनी भी हमारी नदियाँ हैं उनमें हमें बड़े-बड़े डेम्स बनाने हैं भीर साउध में जितनी नदियां हैं उनमें भी डेम्स बनाने हैं भीर इन डेम्स में छोटी छोटी नहरे निकाल कर वाटर रिसोर्सेंक का डेवलमैन्ट करना है। इन्हीं बातो का हम इन्वेस्टिगेशन कर रहे हैं।

त्रहाँ तक श्री कें एल एल राव की गंगा को कार्बेरी तक ले जाने की स्कीम का संबंध है, यह समझा गया है कि यह यूटोक्यिन स्कीम की मुताबिक पटना के नजदीक गंगा के एक लाख बीस हजार एकड़ कीट पानी को ऊपर उठावर 18 सी फीट ले जाना था। इस योजना पर बिजली कितनी खर्च होगी, इसका भी प्रन्दाका लगाया गया है। इस पर 70 लाख कितो बाट बिजली

81

बर्च होगी क्योंकि तीचे से 18 सौ फीट पानी को ऊपर ले जाकर साउथ की तरफ डायवर्ट करना था। श्री दस्तूर की स्कीम श्रीर श्री के० एल० राव की इन दोनों स्कीमों को श्राज की हालत में श्रोवसलीट माना गया है। हम समझते हैं कि श्राज ऐसी स्कीम की जरूरत नहीं है। उसको रिप्लेस करने के लिए हमने एक नेशनल परस्पेविटव फार दी डेवलपमेन्ट श्राफ वाटर रिसोंसेंज की योजना बनाई है श्रीर उसके बारे में डिसकशन भी किया है। जितने भी हमारे स्टैट चीफ इंजीनियसें हैं

they have welcomed this scheme and we are going ahead with this. We shall have a blueprint of all these things later on.

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, once the award of this Tribunal is published, as required, under the Inter State Water Disputes Act, it would be binding on the contending parties. As you have heard from the statement of the hon. Minister, this Godavari water affects several States. It has a far-reaching effect on the affairs of different States. For instance, my State is dependent on the findings of this Tribunal so far ae the Indravati is concerned and once it is notified under the Inter-State Wate Disputes Act, it will be binding on all the parties. They will be left with no other alternative. Then the matter will be concluded. So, my submission, is before it is concluded and before it is notified under the Act, the hon. Minister should have a full-fledged discussion on this Award so that different interests of all the States are debated fully before it is notified, and necessary adjustment could be made by an accord between the contending parties.

SHRI KEDAR PANDE: In the past there have been so many discussions with different States. With respect to sharing the waters of Goda-wari River we did not reach any

agreement. Several other agreements had been arrived at by th Stats but in spite of those agreements there were disputes and a Tribunal had to be constituted and the Tribunal has given its Award now which is binding on the parties. There is hardly anything to discuss this Tribunal again. However this can be thought of later on. First of all, this Tribunal's Award must be published and known to the public and then we can think of a discussion.

SHRI NARASINGHA PRASAD NANDA: Once it is published, no purpose will be served in having a discussion. That will be only an academic discussion. Various viewpoints could be placed in this discussion. We have never discussed the Godavari in either of the House of Parliament. We are only discussing non-issues in both the Houses of Parliament. Whenever a question of water dispute arises and the interest of 50 many States is involved, you do not allow a discussion. You simply want to' rush through for the notification so that it becomes binding on all the States.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA)): Let us go to the next item on the Agenda.

REFERENCE TO THE ALLEGED MOLESTATION OF A WOMAN ON THE 18TH JUNE, 1980 AT BAGHPAT (UP)

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): श्रीमन्, में श्रापते एक जानकारी चाहता हूं। प्रातः काल के सब में गृह मंत्री जी ने कहा था— मुबह जब यह मामला उठाया गया था—कि वे अपनी श्रोर सं बागपत के बारे में श्रपना एक वयान देंगे

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): I must correct the hon. Member. The hon. Chair said nothing of the type. The only thing said was that the views of the